

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

OA. 1264 of 1996.
(U N L I S T E D)

Present: Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman.
Hon'ble Mr. M.S.Mukherjee, Administrative Member.

SRINIVASA RAO

-VS-

UNION OF INDIA & ORS.

For the petitioner: Miss. B.Banerjee, counsel.

For the respondents: NONE.

Heard on: 10-10-96.

Ordered on: 10-10-96.

O R D E R

A.K.Chatterjee, V.C.

1. This is filed as an unlisted motion to-day by Miss. Banerjee, 1d.counsel, appearing on behalf of the petitioner. None appears for the respondents.

2. The petitioner was approved for appointment as a substitute Bungalow Peon to work in the Bungalow of Dy.CME(W/W) - KGP Workshop but the said officer has chosen to engage one K.Janaki Rao in place of the petitioner.

3. In the circumstances, the petitioner has filed the present application for appropriate relief.

4. Hearing the 1d.counsel for the petitioner and on perusal of the application together with annexures, we consider it appropriate to dispose of the application itself at the stage of admission with direction upon the respondents, in particular, respondent no.3 herein, to treat the application as a representation by the petitioner for the reliefs claimed therein and to dispose it of by passing an appropriate speaking order which shall be communicated to the petitioner as soon as it is passed.

5. Copy of this Order be given to the 1d.counsel for the petitioner who shall forthwith communicate, together with a copy of the application and the annexures, to all the respondents.

6. The application is disposed of. No costs.

M.S.Mukherjee
(M.S.Mukherjee)
Member(A)

A.K.Chatterjee
(A.K.Chatterjee)
Vice-Chairman.